

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

**O.A.NO.** 77/93  
**T.A.NO.**

DATE OF DECISION 8.5.1998

Dipak M. Raval Petitioner

Mr. D. M. Thakkar Advocate for the Petitioner [s]  
Versus

Union of India & Ors. Respondent

Mr. N. S. Shevde Advocate for the Respondent [s]

## CORAM

The Hon'ble Mr. V. Radhakrishnan : Member (A)

The Hon'ble Mr. P. C. Kannan : Member (J)

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lerdships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Dipak M.Raval  
7,Hariom Nagar,Part:III  
D.Cabin Sabarmati  
Ahmedabad 19.

.... Applicant.

(Advocate:Mr.D.M.Thakkar )

VERSUS

1. Union of India, through:  
General Manager,  
Western Railway,  
Churchgate,  
BOMBAY

2. Dy.Controller of  
Stores (E)  
Western Railway  
Sabarmati  
Ahmedabad

3. Hamant B.Gole  
4. Bhadresh I Acharya  
5.Girish M.Dumda  
6. Girish M.Chabra  
Nos.3 to 6 C/O  
Dy.Controller of Stores  
Western Railway  
Sabarmati,Ahmedabad .

.... Respondents

(Advocate: Mr.N.S.Shevde )

O R A L   O R D E R

Date:8.5.1998

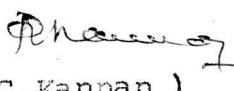
OA/77/93

Per: Hon'ble Shri V.Radhakrishnan : Member (A)

Mr.N.S.Shevde counsel for the respondents

is present.

Neither the applicant nor his counsel  
are present. Dismissed for default. No order as to costs.

  
(P.C.Kannan )  
Member (J)

  
( V.Radhakrishnan )  
Member (A)

**CENTRAL ADMINISTRATIVE TRIBUNAL, DELHI**

Application No.

07/22/93

of 19

Transfer application No.

Old Writ Pet. .... No.....

**CERTIFICATE**

Certified that no further action is required to be taken and the case is **fit** for consignment to the Record Room (Decided).

Dated: 02/16/98

Countersigned:

P 4698

Section Officer/Court Officer.

Signature of the  
Dealing Assistant.

CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

CAUSE TITLE

AS 172193

NAME OF PARTIES

D. M. Rewal

## VERSUS

40.9 802